

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Company Appeal (AT) (Ins) No. 1432 of 2025

IN THE MATTER OF:

**Bikram Bhadur,
Suspended Director of Beoworld Pvt. Ltd.**

...Appellant

Versus

Committee of Creditors of Beoworld Pvt. Ltd. & Ors.

...Respondent

Present:

**For Appellant : Mr. Nikhil Kohli and Miss Akshaya Ganpath,
Advocates.**

For Respondent :

ORDER
(Hybrid Mode)

12.11.2025: Heard counsel for the appellant.

2. The appeal has been filed by the Suspended Director of the Corporate Debtor challenging the order dated 29.07.2025 passed by the NCLT, New Delhi, Bench-III in I.A. 3611 of 2025. IA was filed by Committee of Creditors under Section 27 for approving the appointment of Shri Rakesh Kumar Parakh as the Resolution Professional which application has been allowed. Aggrieved by the said order appellant has come up in this appeal.

3. Ld. Counsel for the appellant submits that the appellant has filed an application challenging the constitution of the CoC which application rejected and challenging the said order now appeal has been filed which is pending Company Appeal (AT) (Ins) 1874 of 2024. It is submitted that in

view of the aforesaid, the CoC could not have approved the appointment of RP.

4. We have considered the submission of the counsel for the appellant and perused the records.

5. Under Section 27, it is the CoC which is empowered to replace the Resolution Professional with requisite majority. The CoC which is existing as on date and functioning has passed the resolution for change of the RP which has been approved the impugned order. The mere fact tht appellant is aggrieved by the constitution of the CoC and made a challenge which is pending consideration in this Tribunal cannot be a ground to oppose the appointment of the RP who has the approval under Section 27.

6. We thus are of the view that at the instance of the appellant, this appeal cannot be entertained, we do not find any error in the order dated 29.07.2025. Appeal is dismissed.

We make it clear that appointment of Resolution Professional by the impugned order shall have no bearing on the pending issues raised by the appellant.

**[Justice Ashok Bhushan]
Chairperson**

**[Barun Mitra]
Member (Technical)**

Harleen/MD